

Government of India
Central Board of Direct Taxes,

New Delhi, the

16-6-75

NOTIFICATION
INCOME-TAX

No. 436 (F.No. 261/1/75-2717) : In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of notification No. 734 (F.No. 261/12/74-ITJ) dated 31.10.1974, the Central Board of Direct Taxes hereby direct that the entries at Sl. Nos. 7, 8 and 9 in the Schedule to the said Notification shall be substituted by the following entries :-

SCHEDULE

S. No.	Range.	Income-tax Circles, Wards and Districts.
1.	2.	3.
7.	Range-I, Meerut.	(i) A & B Wards, Meerut. (ii) Muzaffarnagar Circle. (iii) A-Ward, Circle-I, Meerut. (iv) B-Ward, Circle-II, Meerut. (v) Circle-I(1), Meerut. (vi) Circle-II(1), Meerut.
8.	Range-II, Meerut.	(i) Meerut Circle excluding A, B & E-Wards, Meerut. (ii) Circle-I, Meerut excluding A & E-Wards, Meerut and and Circle-I(1) & II(1), I(3), Meerut. (iii) Circle-II, Meerut excluding B-Wards Circle-II, Meerut and Circle-II(1), Meerut.
9.	Range-III, Meerut.	(i) Special Survey Circle, Meerut and Special-Ward, Circle-I, Meerut. (ii) Project Circle, Meerut. (iii) E-Ward, Meerut. (iv) Salary Circle, Meerut. (v) Hapur Circle. (vi) Ghaziabad Circle. (vii) E-Ward, Circle-I, Meerut. (viii) Circle-I(3), Meerut.

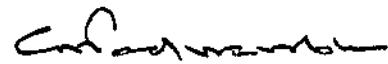
Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Income-tax the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to whom that said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from

16.75

Explanatory note:- The amendment has become necessary consequent on redesignation of avr us sub charges in Circle I II, Meerut.

(The above note does not form ap part of notification but is intended to be merely clarifiatory)



UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES

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